

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

21. I.A. 1568/2024
IN
C.P.(IB)-1199(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **05.04.2024**

NAME OF THE PARTIES: Shree Sainath Tradelink Private Limited
VS
Donear Industries Limited

Appearance:

For the Applicant: Adv. Joshva Borees i/s Adv. Aniruth Purushothman

For the Corporate Debtor: Adv. Rahul Sarda (present through VC but not
marked appearance)

SECTION 9 OF IBC, 2016

ORDER
HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

I.A. 1568/2024

1. The above Application has been filed by the Operational Creditor seeking withdrawal of the C.P. (IB)-1199(MB)/2022. Ld. Counsel for the Operational Creditor submits that the parties have arrived at settlement by way of consent terms. According to consent terms, the entire amount has been paid and nothing survives in this matter. However, this Bench had already heard and reserved for orders and the order is ready to be pronounced.

2. In view of the same, we allow the withdrawal of C.P. (IB)-1199(MB)/2022 with a cost of Rs. 20,000/- on each (Operational Creditor as well as Corporate Debtor) payable to Consolidated Fund of India through Bharat Kosh.
3. Subject to the compliance of the above direction within two weeks from the date of uploading the order, I.A. 1568/2024 is **allowed** and C.P. (IB)-1199(MB)/2022 is **dismissed as withdrawn**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)